

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH P.

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P.(C) No. W.P.(C).9929 of 2020

PETITIONER:

The Karapuzha Service Co-operative Bank Ltd No.74,
Karapuzha, Kottayam – 686003, represented by its
Secretary.

By Advocate M/s.P.C.Sasidharan and K.S.Anil

RESPONDENTS:

1. Union of India, represented by the Secretary to
Government of India, Ministry of Finance, North Block,
Raisana Hill, New Delhi-110001.
2. Commissioner of Income Tax (TDS), Office of the Commissioner
of Income Tax, (TDS), Kottayam.
3. The Income Tax Officer, (TDS), Kottayam, office of the Income
Tax Officer (TDS), Kottayam.
4. The Kerala State Co-operative Bank, Kottayam District Office,
represented by its General Manager.

Dated this the 15th day of May, 2020

ORDER

Admit. The Assistant Solicitor General takes notice for the Union of India. The Standing Counsel for the Income Tax Department accepts notice on behalf of the Department. Petitioner to take steps to serve notice on other respondents by speed post/email/WhatsApp message and file a memo regarding such service.

In view of the order dated 23.3.2020 in W.P.(C) No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post the writ petition along with connected matters on 27.5.2020.

GOPINATH.P, JUDGE

APPENDIX

Exhibit-P1: True copy of the order G.O(Ms) No.324/2016/Fin dated 15/8/2016 issued by the Government of Kerala.

Exhibit-P2: True copy of the proceedings dated 9/3/2020 issued to the petitioner by 4th respondent.